

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No.333/99

Friday this the 19th day of March, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

P.R. Poduval,  
Senior Accounts Officer (I/C)  
Office of the General Manager, Telecom,  
Cannanore. ...Applicant

(By Advocates Shefik MA, Shihabuddin M.A., M.M.Abbas Ali  
and C.S.G. Nair)

Vs.

1. The Chief General Manager,  
Telecom, Kerala Circle,  
Trivandrum.
2. The General Manager,  
Telecom, Cannanore.
3. Union of India, represented by the  
Secretary, Department of Telecommunications,  
Ministry of Communications,  
New Delhi. ...Respondents

The application having been heard on 19.3.99, the  
Tribunal on the same day delivered the following;

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The grievance of the applicant who is  
presently working as Senior Accounts Officer (I/C) in the  
office of the General Manager, Telecom is that the  
respondents are unjustifiably denying <sup>to him</sup> the benefit of  
adhoc promotion despite vacancies being available although  
persons junior to him have been considered and promoted.  
Highlighting these grievances the applicant made

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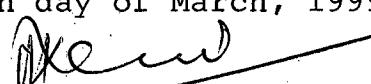
.2.

representations but without success. The latest representation made on 28.10.98 is remaining unresponded to. Under these circumstances the applicant has filed this application for a declaration that the applicant is entitled to be granted promotion/adhoc promotion in preference to his juniors as per the existing seniority list and for a direction to the respondents to promote the applicant as CAO/ACAO in preference to his juniors. Alternatively he has prayed for a direction to the first respondent to dispose of the representations submitted by him.

2. When the application came up for hearing today, Additional Central Government took notice for the respondents. Counsel agree that the application may be disposed of directing the first respondent to consider the A.ll representation and to give the applicant an appropriate reply within a reasonable time..

3. In the light of what is stated above and as agreed to by the counsel on either side, the application is disposed of directing the first respondent to consider the A.ll representation of the applicant and to give him an appropriate reply within a period of one month from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 19th day of March, 1999.

  
A.V. HARIDASAN  
VICE CHAIRMAN

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List of Annexures referred to in the Order.

Annexure.A.ll: True copy of the representation dated 28.10.98 submitted by the applicant before the first respondent-